GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 148 TO BE ANSWERED ON 04th FEBRUARY, 2019

INDIA-US CASE AT WTO

148. SHRI RAM CHARITRA NISHAD:

Will the Minister of COMMERCE & INDUSTRY (वणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether India has dragged the US to the World Trade Organization's dispute settlement mechanism over the imposition of import duties on steel and aluminium products;
- (b) if so, whether India has filed a dispute under the aegis of the WTO on this issue and if so, the details thereof;
- (c) whether India has stated that the decision will impact exports of these products to the US and it is not in compliance with global trade norms; and
- (d) if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY)

(a) to (d) Yes, Madam. The United States' unilateral measure of imposition of additional customs duty of 25% on steel products and 10% on aluminium products are violative of the WTO provisions. As these measures affect India's trade, India has challenged the US before the WTO Dispute Settlement Body (DSB) seeking to bring these measures consistent with WTO provisions. Since the bilateral consultations under the Dispute Settlement Mechanism held on 20th July 2018 did not result in resolution of the dispute, a Dispute Settlement Panel was established on 4 December 2018 to adjudicate the dispute.
